



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
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No. 3] HYDERABAD, TUESDAY, FEBRUARY 14, 2023.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 14th February, 2023 and the said assent is hereby first published on the 14th February, 2023 in the Telangana Gazette for general information:—

ACT No. 3 OF 2023

AN ACT TO AUTHORIZE THE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR COMMENCED ON THE 1st APRIL, 2022.

[1]

A. 149 (RSN)

Be it enacted by the Legislature of the State of Telangana in the Seventy Fourth year of the Republic of India as follows:-

Short Title 1. This Act may be called the Telangana Appropriation (No.2) Act, 2023.

Authorization of supplementary appropriation of Moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1st April, 2022.

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1st April, 2022, a further sum not exceeding twenty thousand five hundred and four crores, eighty eight thousand rupees, being moneys required to meet, -

(a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in column (4) of the Schedule.

Appropriation.

3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			Total
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State		
(1)	(2)	(3)	(4)	(5)	
		Rs.	Rs.	Rs.	Rs.
I.	State Legislature	Revenue	1,05,46,000	20,00,000	1,25,46,000
II.	Governor and Council of Ministers	Revenue	19,00,000	-	19,00,000
III.	Administration of Justice	Revenue	22,95,31,000	6,98,60,000	29,93,91,000
		Capital	9,09,11,000	-	9,09,11,000
IV.	General Administration and Elections	Revenue	57,13,62,000	10,23,93,000	67,37,55,000
V.	Revenue, Registration and Relief	Revenue	284,44,91,000	4,79,67,000	289,24,58,000
		Capital	36,56,36,000	-	36,56,36,000
VI.	Excise Administration	Revenue	2,36,00,000	8,24,000	2,44,24,000
VII.	Commercial Taxes Administration	Revenue	3,09,95,000	-	3,09,95,000
IX.	Fiscal Administration, Planning, Surveys and Statistics	Revenue	32,66,49,000	1850,00,00,000	1882,66,49,000
		Capital	294,44,67,000	-	294,44,67,000
		Public Debt		310,52,93,000	310,52,93,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
X.	Home Administration	Revenue Capital	588,59,01,000 266,06,19,000	66,61,000 28,54,000
XI.	Roads and Buildings	Revenue Capital	52,56,81,000 95,77,80,000	- 4,81,12,000
XII.	School Education	Revenue Capital	2453,90,20,000 564,28,79,000	- -
XIII.	Higher Education	Revenue Capital	334,88,83,000 1,41,33,000	- -
XIV.	Technical Education	Revenue Capital	27,84,07,000 1,55,71,000	- -
XV.	Sports and Youth Services	Revenue	7,65,60,000	-
XVI.	Medical and Health	Revenue Capital Loans	1556,22,65,000 278,30,50,000 20,00,00,000	- - -
XVII.	Municipal Administration and Urban Development	Revenue Loans	1031,62,78,000 200,00,00,000	- -
XIX.	Information and Public Relations	Revenue	34,06,57,000	-
XX.	Labour and Employment	Revenue Capital	77,26,58,000 1,63,26,000	- -
XXI.	Social Welfare	Revenue Capital	195,15,71,000 1,000	- -
				1,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXII.	Tribal Welfare	106,71,55,000	-	106,71,55,000
XXIII.	Backward Classes Welfare	22,64,70,000	-	22,64,70,000
	Capital	3,02,33,000	-	3,02,33,000
XXIV.	Minority Welfare	395,52,91,000	-	395,52,91,000
XXV.	Women, Child and Disabled Welfare	471,65,57,000	-	471,65,57,000
	Capital	79,86,73,000	-	79,86,73,000
XXVII.	Agriculture	425,66,90,000	-	425,66,90,000
	Capital	1106,92,69,000	-	1106,92,69,000
XXVIII.	Animal Husbandry and Fisheries	112,08,28,000	-	112,08,28,000
	Capital	81,65,27,000	-	81,65,27,000
	Loans	76,13,30,000	-	76,13,30,000
XXIX.	Forest, Science, Technology & Environment	2,42,27,000	-	2,42,27,000
XXX.	Co-operation	2,00,000	-	2,00,000
XXXI.	Panchayat Raj	2737,28,85,000	1,00,000	2737,29,85,000
	Capital	273,55,03,000	1,05,55,000	274,60,58,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXII.	Rural Development	615,62,08,000	--	615,62,08,000
	Capital	81,53,33,000	--	81,53,33,000
XXXIII.	Irrigation and Command Area Development	24,68,02,000	--	24,68,02,000
	Capital	1800,07,94,000	56,53,11,000	1856,61,05,000
XXXV.	Energy	39,74,000	--	39,74,000
	Loans	860,89,00,000	--	860,89,00,000
XXXVI.	Industries and Commerce	64,24,61,000	--	64,24,61,000
	Capital	57,39,00,000	6,20,000	57,45,20,000
XXXVII.	Tourism, Art and Culture	174,02,67,000	--	174,02,67,000
XXXVIII.	Civil Supplies Administration	72,53,00,000	--	72,53,00,000
XXXIX.	Information Technology Electronics and Communications	78,34,33,000	--	78,34,33,000
	Total	18257,75,38,000	2246,25,50,000	20504,00,88,000

NANDIKONDA NARSING RAO,

Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.